

Central Administrative Tribunal
Principal Bench

OA-1867/2004

New Delhi this the 17th day of March, 2005

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Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Mr. Vicky
S/o Shri Iqbal Chand
R/o C-12/1 R.P. Bagh
GT Karnal Road,
C/o Vikas Properties
Shop No.2,
Delhi-110007.

-Applicant

(By Advocate: Ms. Simran, proxy for Mrs. Avnish
Ahlawat)

Versus

Union of India
Through: Staff Selection Commission
Northern Region
Department of Personnel & Training
Exam-II Unit
Block No.12, CGO Complex,
Lodhi Road, New Delhi.

-Respondents

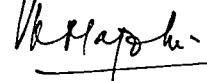
(By Advocate: Shri S.M. Arif)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned proxy counsel for applicant seeks to withdraw this petition in view of the fact that the Central Administrative Tribunal has no jurisdiction over the matter. Applicant is permitted to withdraw the OA with liberty to file before an appropriate forum. Thus, this OA is dismissed as withdrawn with liberty as sought for.


(Shanker Raju)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

cc.